

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH
ALLAHABAD**

Allahabad, this the 07th day of September, 2009

**Hon'ble Mr. A.K. Gaur, Member-J
Hon'ble Mr. D.C. Lakha, Member-A**

**Original Application No. 833 of 2004
(U/s 19 of Administrative Tribunal Act, 1985)**

Pooran Singh aged about 58 years S/O Shri Arjun Lal resident of 25/40
Issai Tola, Prem Nagar, Jhansi.

..... **Applicant.**

By Advocate : Shri R. K. Nigam

VERSUS

1. Union of India through General Manager, North Central Railway, Allahabad.
2. Chief Workshop Manager, North Central Railway Workshop, Jhansi.

..... **Respondents**

By Advocate : Shri K. P. Singh

ORDER

By Hon'ble Mr. A.K. Gaur, Member-J:

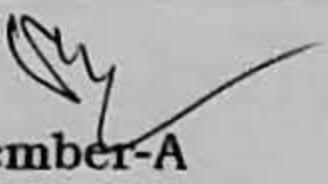
Learned counsel for the respondents raised preliminary objection that the case is inordinately time barred for which no plausible and reasonable explanation has been offered by the applicant.

2. Learned counsel for the applicant on the other hand submitted that against the order of Appellate Authority applicant has not filed revision petition as yet. Learned counsel for the

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applicant at this stage prayed that the applicant may be given liberty to file revision petition before the Competent Authority.

3. Having heard learned counsel for both sides, we are satisfied that O.A. is inordinately time barred. The submissions made by the learned counsel for the applicant for condoning the delay is not reasonable and therefore the O.A. is dismissed on the ground of delay and laches.



Member-A



Member-J

/Anand/